



**HIGH COURT LEGAL SERVICES COMMITTEE**  
**HIGH COURT OF CHHATTISGARH, BILASPUR**

*Information Letter*

F. No. : 120 /HCLSC/NLA-I/2022

Bilaspur, Date : 17/01/2022 .

To,

Registrar General  
High Court of Chhattisgarh  
Bodri, Bilaspur

Subject : Regarding schedule for organizing National Lok Adalat during the year 2022.

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalats will be held on **2<sup>nd</sup> Saturdays of March, May, August and November during the year 2022** on all subject matters. Approved schedule for National Lok Adalat to be held in the year 2022 is as under :

S. No.	Month	Dates
1	<b>March</b>	12/03/2022
2	<b>May,</b>	14/05/2022
3	<b>August</b>	13/08/2022
4	<b>November</b>	12/11/2022

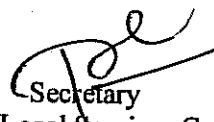
The following types of cases may be taken up for settlement in the aforesaid National Lok Adalat :

- (i) Criminal Compoundable Offences;
- (ii) NI Act cases under Section 138;
- (iii) Money Recovery cases;
- (iv) Motor Accident Claim cases;
- (v) Labour and Employment dispute cases;
- (vi) Electricity & Water bills and other bill payment cases (excluding non-compoundable);
- (vii) Matrimonial disputes (except divorce decree);
- (viii) Land Acquisition cases;
- (ix) Service matters
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (such as rent, easmentary rights, injunction suits, specific performance suits) etc.

High Court Legal Services Committee is contemplating to held National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh.

Looking to the present scenario it will be convenient to held Lok Adalat in hybrid mode (physical as well as virtual) as par the circumstances including guidelines issued by Health Authorities from time to time.

Date : /01/2022.

  
Secretary  
High Court Legal Services Committee  
Bilaspur